

Government of India  
Ministry of Finance  
(Department of Revenue)

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New Delhi, the 17th June, 1978.

NOTIFICATION  
INCOME TAX

No.2351 (F.No.404/140/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the Notification of the Government of India in the Department of Revenue and Banking No.1855(F.No.404/140/77-ITCC) dated 1.7.77 and No.674(F.NO.404/15/74-ITCC) dated 10.7.1974 the Central Government hereby authorises Sarvshri D.L.Khanna & S.K.Nandoo being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sarvshri D.L.Khanna and S.K.Nandoo take over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&S), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
5. The Accountant General, Madhya Pradesh, Bhopal.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
7. D.I.(RS&P) (Central Cell), New Delhi.
8. Guard File.
9. The Commissioner of Income-tax, Madhya Pradesh, Bhopal.

AUTHORISED FOR ISSUE

*Roli Srivastava*

NO.CC/ITCC/2295/557/RSP/78.

(AUTHORISED FOR ISSUE

(Smt. Roli Srivastava)

Asstt. Director of Inspection(RS&P).

\* SHARMA \*